

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 541/2021

VISHAL TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.61618/2021-GRANT OF INTERIM RELIEF and IA No.61620/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.61619/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 11-06-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, SG
Ms. Aishwarya Bhati, ASG
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. B.V. Balramdas, AOR

UPON hearing the counsel the Court made the following

O R D E R

Heard Mr. Vishal Tiwari, the petitioner appearing in person.

By this petition, the petitioner has prayed to issue a writ of Mandamus or any other writ directing the respondents to take effective and remedial measures to redress and overcome the financial stress and hardship faced by the borrowers of the country during the second wave of Covid 19 and lockdown.

The petitioner has annexed the Circular of the Reserve Bank of India (RBI) dated 05.05.2021 (Annexure P3), by which the Reserve Bank of India has issued Resolution of Covid 19 related stress of Micro, Small and Medium Enterprises (MSMEs).

The petitioner appearing in person submits that the Circular does not sufficiently address the hardship of the borrowers.

Be that as it may, the financial relief and other measures are in the domain of the Government and essentially related to policy matter. The similar argument we have heard and decided in the Writ Petition (C) No. 825 of 2020 titled *Gajendra Sharma v. Union of India & Anr.*

We are, thus, of the view that no direction, as prayed in the writ petition, be passed. We, however, observe that all the issues, which are raised, are policy matters and it is for the Union of India and the Reserve Bank of India to consider and take appropriate decision.

The writ petition is disposed of.

Pending applications stand disposed of.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER(NSH)